

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

C.A No. 76/97

.....Sri. Pashupati Mahto.....Applicant (S)

-Versus-

.....Union of India & ors..... Respondant (S)

Mr. A.C. Sarma, H. Kalita.....Advocate for Applicant (S)

Mr. S. Ali, Sr. C.G.S.C.....Advocate for Respondant (S)

Office Notes	Date	Court's Orders
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23.4.97

Mr A.C.Sarma, learned counsel for the applicant and Mr S.Ali, learned Sr.C.G.S.C ~~are~~ for the respondents are present.

Haltage daily allowance was denied to the applicant on the ground that the transfer to Guwahati from Vishakhapatnam ^{is} at his own request. Applicant claims benefit of Government of India's order below SR 114.

Issue notice on the respondents to show cause as to why this application should not be admitted. Returnable on 21.5.97.

List for show cause and consideration of admission on 21.5.97.

6
Member

29.4.97

Notice of Service
Recd. for removal
29.4.97 and issued
to the concerned
parties Respondent
No. 1-3 Vidi Despatched pg
No.

21/4
21/4

21.5.97

Mr A.C.Sarma, learned counsel for the applicant is present. No show cause has been submitted by the respondents. Mr S.Ali, learned Sr.C.G.S.C is present for the respondents. The matter of admission cannot be postponed indefinitely.

contd..

(2)

21.5.97 Heard Mr A.C.Sarma for the applicant. Application is admitted. Issue notice on the respondents by registered post.

Please comply
the order dated 21.5.97.

23/5.

List for written statement and further orders on 25.6.97.

Heard Mr. Sarma on the interim relief prayer. The respondents are directed not to effect recovery of the daily allowance on deputation until further orders.

28.5.97
Copy of order dated
21.5.97 issued to
the concerned
parties on 28.5.97.

pg
23/5

6
Member

25.6.97

Mr S. Sarma, learned counsel for the applicant and Mr S. Ali, learned Sr.C.G.S.C are present.

On the prayer of Mr Ali further time is allowed for submission of written statement. List for orders on 9.7.97.

6
Member

9.7.97

nkm

By mistake this case
couldn't place on fixed 16.7.97
date.
Hence, it is adjourned
to 16.7.97 in orders.

By order -

Mr A.C.Sarma for the applicant. Mr S.Ali, learned Sr.C.G.S.C for the respondents.

Written statement has been submitted. Case is otherwise ready for hearing -g.

List for hearing on 20.8.97. Mr A.C.Sarma may submit rejoinder, if necessary within 2 weeks from today with copy of Mr S.Ali.

6
Member

Written statement has
been filed on behalf
of the respondents at
page 37 to 48, memo of
appearance filed.
on 9/7/97

pg
17/7/97

20.8.97

It has been mentioned by learned counsel Mr D.Mahanta that Mr A.C.Sarma, learned counsel for the applicant in charge of the case is indisposed and the hearing may be adjourned. Prayer allowed.

Hearing adjourned to 5.11.1997.

60
Member

pg

5.11.97

On the prayer of Mr S.Ali, learned Sr.C.G.S.C, the case is adjourned to 19.11.97. Mr A.C.Sarma, learned counsel for the applicant has no objection.

60
Member

pg

60
6/11

19.11.97

On the prayer of Mr

Mr A.C.Sarma, learned counsel for the applicant submits that the applicant has since been transferred from Guwahati. He therefore, prays for adjournment. Mr S.Ali, learned Sr.C.G.S.C has no objection.

List for hearing on 10.12.1997.

60
Member

pg

60
20/11

10/12/97 There is no sitting on
Single Bench. Adjourned to
21.1.98.

By ad.

19-8-97

Rejoinder filed
by Mr. A.C.Sarma,
learned Advocate
on behalf of the
applicant.

20/8

W/S and Rejoinder has
been filed.

80
4/11

W/S and Rejoinder has
been filed.

8/11

W/S and Rejoinder has
been filed.

8/12

W/S and Rejoinder has
been filed.

8/11

21.1.98 There is no representation by either side.

However, for the ends of justice the case is adjourned to 11.3.98 for hearing.

W/S and hearing done by
sum b/w

SD
10/3

Member

pg
10/3
12/1

W/S and hearing done by
sum b/w

11.3.98 On the prayer of Mr S. Ali, learned Sr.C.G.S.C the case is adjourned to 13.5.98 for hearing.

SD
12/5

Member

pg
10/3
12/3

13.5.98

The applicant Shri P. Mahto is not present when called. None of the two counsel is also present.

Application is dismissed for default.

25.5.98

Copy of the order
has been sent to the
D/Sec. for issuing
the same to the L/Bdms.
of the parties.

pg
10/3
14/5

Member

issued order No. 1386-1387
dt. 25-5-98

sd/
T.S. 9.